

sustained efforts over a long period of time. Considering the nature and magnitude of the problem, Government is following a sequential approach of first covering children working in hazardous occupations/processes. Under the Child Labour Policy, Govt. of India follows a multi- pronged approach with the following three major elements:

- (i) Legal action plan.
- (ii) Focus on general development programmes for the benefit of the families of Child Labour; and
- (iii) Project-based action in areas of high concentration of Child labour.

Child Labour (Prohibition and Regulation) Act prohibits employment of children below the age of 14 years in 18 Occupations and 65 Processes and regulates their working conditions in those occupations/processes where they are not prohibited from working.

The above measures have yielded positive results in process of eradication of child labour

#### **Corruption in Directorate of Estate**

\*35. SHRI UPENDRA KUSHWAHA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether there is rampant corruption in the Directorate of Estates;
- (b) whether Estate Officer has stayed implementation of the decision of the Cabinet Committee on Accommodation (CCA) regarding vacation of accommodation allotted to Kendriya Bhandar;
- (c) if so, whether there is any proposal to suspend/dismiss Estate Officer for interfering in the implementation of the said CCA decision and if not, the reasons therefor;
- (d) the steps taken to implement the said CCA decision forthwith; and
- (e) the measures taken to eradicate corruption from the Directorate of Estates?

THE MINISTER OF URBAN DEVELOPMENT (SHRI KAMAL NATH): (a) No, Sir.

(b) Eviction proceedings have not been initiated as a Draft Note for Cabinet Committee on Accommodation (CCA) was circulated by Department of Personnel and Training (DOP and T) for review of its earlier decision. Ministry of Urban Development has offered their comments on draft CCA Note as given in Statement I and Statement II (*See below*) and the final Note is yet to be placed by DOP and T before CCA. The Parliament Standing Committee has also recommended to allow Kendriya Bhandar to function from the existing General Pool Residential Accommodation (GPRA).

(c) Question does not arise.

(d) Kendriya Bhandar was asked to vacate all allotted units of GPRA as given in Statement III (See below) within a period of 3 years in phased manner. Kendriya Bhandar has vacated 17 units of GPRA so far. For remaining 25 units, market rent is being charged by the Directorate of Estates.

(e) Automated Allotment System has been introduced for allotment of houses since May, 2010 under which the applicant can choose house of his own choice through online system and allotment is made through automated computerized system, which leaves no scope of any manipulation in the allotment process.

*Statement-I*

No. 12035/2/94-Pol. II

Government of India

Ministry of Urban Development

Directorate of Estates, New Delhi

Dated the 27th February, 2008

**OFFICE MEMORANDUM**

**Subject:** Allotment of General Pool residential accommodation and General Pool office accommodation to Kendriya Bhandar comments on the draft CCA note.

The undersigned is directed to refer to O.M. No. 13/29/2004-Welfare dated 22.10.2007 from Ministry of Personnel, Public Grievances and Pensions forwarding a copy of the draft CCA note on the above-mentioned subject. The comments of Ministry of Urban Development on the draft CCA note are as under

"Kendriya Bhandar (KB) is a Multi State Co-operative Society being run on commercial lines. According to the present policy, autonomous/statutory bodies, Commission, Tribunal registered societies, etc. are not eligible for allotment of accommodation from the General Pool. As such the Kendriya Bhandar being a Multi state co-operative Society is not eligible for allotment of General Pool accommodation. Further, it has grown and its outlets are being run on commercial basis and is now no longer a welfare project for Central Government employees. It is running in profit and its business activities go beyond selling grocery and consumer items in Government housing colonies. It has stopped selling items under the Public Distribution System w.e.f. 1.5.2003, which was a welfare activity. Moreover, there is acute shortage of accommodation in the General Pool, office as well as residential. Allotment of residential accommodation to Kendriya Bhandar for commercial activities would further aggravate this position. The Government is reducing subsidy being provided to various organizations and encouraging them to compete with private organization in the field. The Cabinet Committee on Accommodation, in the meeting on 26.10.2005, decided that market rate be charged from Kendriya Bhandar

for the residential accommodation allotted to it with effect from November 2005 and that residential/office accommodation allotted to Kendriya Bhandar shall be got vacated in a phased manner with 1/3 of the units to be vacated at the end of each calendar year. In view of this, the Ministry of Urban Development does not support the proposal of Ministry of Personnel, Public Grievances and Pensions pertaining to allotment of General Pool accommodation to Kendriya Bhandar.

2. The above comments, which have been approved by the Minister of Urban Development, may be incorporated in the Note for cabinet Committee on Accommodation and six copies thereof be sent to this Ministry for further necessary action and record.

-Sd-

(RN. Yadav)

Deputy Director (P)

Shri Suresh Pal,  
Director and Chief Welfare Officer,  
Ministry of Personnel, Public Grievances and Pensions,  
Room No. 385, 3rd Floor, Lok Nayak Bhawan,  
Khan Market, New Delhi.

***Statement II***

No. 12035/2/94-Pol. II

Government of India

Ministry of Urban Development

Directorate of Estates

Policy Division

Nirman Bhawan, New Delhi

Dated 1.6.2009

**OFFICE MEMORANDUM**

**Subject:** Allotment of General Pool Residential accommodation and General Pool Office accommodation to Kendriya Bhandar comments on the draft CCA note.

The undersigned is directed to refer to O.M. No. 13/29/2004-Welfare, dated 01.09.2008 from Ministry of Personnel, Public Grievances and Pensions forwarding therewith a copy of the draft CCA note on the above mentioned subject. The comments of Ministry of Urban Development on the draft CCA note are as under :

Kendriya Bhandar, being a multi-state co-operative society is an ineligible organization and, therefore, is not entitled for allotment of General Pool residential and office accommodation. As per CCA decision of 26.10.2005, the Kendriya Bhandar is required to surrender 1/3 of residential units allotted for its outlets, in a phased manner beginning from 2005 and also market rate of licence fee is to be charged from Kendriya Bhandar for the space allotted to it. Ministry of Urban Development, therefore, does not support the proposal.

The above comments, which have approved by Minister of Urban Development may be incorporated in the CCA Note and six copies thereof be sent to this Ministry for further necessary action and record.

Sd/-

(R.N. Yadav)

Deputy Director of Estates (Policy)

To

Shri Suresh Pal,  
Director and Chief Welfare Officer,  
Ministry of Personnel, Public Grievances and Pensions,  
Deptt. of Personnel and Training  
Room No. 385, 3rd Floor, Lok Nayak Bhawan,  
Khan Market, New Delhi.

**Statement-III**

No. 12035/2/94-Pol. II

Government of India -

Ministry of Urban Development

Directorate of Estates, New Delhi

Dated the 10th November, 2005

**OFFICE MEMORANDUM**

**Subject:** Allotment of General Pool residential accommodation to Kendriya Bhandar.

The undersigned is directed to say that the matter regarding allotment of General Pool Accommodation of Kendriya Bhandar has been considered by the Government. It has now been decided that:

- (a) No new unit of residential/office accommodation shall be allotted to Kendriya Bhandar or any other similar organization or any retail outlet in future.
- (b) The residential/office accommodation allotted to the Kendriya Bhandar at various places so far shall be got vacated in a phased manner over a period of three years with one-third of the units of accommodation being vacated at the end of the 1st calendar year (twelve months) from the month of November, 2005.
- (c) Market rate of licence fee, as fixed by the Central Government from time to time, shall be charged w.e.f. 1.11.2005 onwards from the Kendriya Bhandar for the residential/office accommodation allotted to it at Delhi and other stations till the date of vacation of accommodation.

2. All Sections and Regional offices are requested to cancel the allotment of accommodation in possession of the Kendriya Bhandar w.e.f. 1.11.2005 and to initiate the evictions proceedings in a phased manner in terms of the above decision. It is also requested that rent bill at the revised rates in respect of each accommodation in possession of Kendriya Bhandar may be issued immediately.

3. This issues in supersession of this Directorate's OM No. 12016(2)/80-Pol. II (Vol. III (xi) dated 24.10.1985.

Sd/

(Mahendra Singh)

Deputy Director of Estates

Tel. 23061749

To

The Chairman, Kendriya Bhandar, Pushpa Bhawan, E Wing, 1st Floor, Madangir Road, New Delhi 110062. It is requested that the residential/office accommodation in the possession of Kendriya Bhandar may be vacated in phased manner over a period of three years from 1.11.2005. Programme to vacate the accommodation in a phased manner may be chalked out and intimated to the Directorate of Estates within a period of one month. In case the program is not furnished within the stipulated period and one third accommodation in possession of Kendriya Bhandar is not vacated according to this program, the same shall be got vacated by the Directorate of Estates. It is also requested that the rent at the revised rates may be deposited in the Directorate of Estates by 7th of each month in respect of the accommodation in possession of Kendriya Bhandar.

#### **Shelters for homeless people**

†\*36. SHRI BAISHNAB PARIDA: Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

(a) whether it is a fact that the Supreme Court commissioners have stated in their National Report that at least 3 million homeless people across the country have been compelled to sleep outdoors in the bitter cold this year;

(b) if so, how many State Governments have failed to provide shelters to the shelterless; and

(c) what steps Government is taking to make the States comply with the report?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION (KUMARI SELJA): (a) and (b) The Ministry of Housing and Urban Poverty Alleviation is not a party to such a petition pending before Hon'ble Supreme Court. Hence no such information has been received in this Ministry.

As 'Housing' and 'Colonisation' are State subjects, the primary responsibility

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†Original notice of the question was received in Hindi.